

[Shri Raj Bahadur]

the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1990/63].

NOTIFICATIONS UNDER AIRCRAFT ACT,
1934

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): I beg to lay on the Table a copy each of the following Notifications under section 14A of the Aircraft Act, 1934, together with an explanatory note:—

(i) The Indian Aircraft (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1490 dated the 14th September, 1963.

(ii) Notification No. G.S.R. 1604 dated the 6th October, 1963 making certain amendment to the Indian Aircraft (Fifth Amendment) Rules, 1963. [Placed in Library. See No. LT-1991/63].

12.27 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd December, 1963, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Mirza Ahmed Ail
2. Shri Dharam Prakash
3. Kakasaheb Kalelkar
4. Shri Piare Lal Kureel Talib
5. Shri B. Sri Rama Reddy
6. Shri Santokh Singh
7. Kumari Shanta Vasisht
8. Smt. Tara Ramchandra Sathis

12.28 hrs.

MOTION RE: FOOD SITUATION—
contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri A. M. Thomas on the 2nd December, 1963, namely:—

"That the Food Situation in the country with particular reference to rice and sugar be taken into consideration."

There are also substitute motions. The hon. Minister would reply tomorrow.

Shri Warrior (Trichur): If any of the States do not get sufficient representation during the debate, then they should be given a chance.

Mr. Speaker: I have taken care that every State shall be represented. Mr. A. P. Jain.

Shri A. P. Jain (Tumkur): Sir, I am reminded of an event almost some five years ago, in the month of December, The Food and Agriculture